

20.11.2008

OA No. 342/2008

Mr. P.N. jatti, Counsel for applicant.
Mr. Gaurav Jain, Counsel for respondents.

Heard learned counsel for the parties.

For the reasons dictated separately, the OA is disposed of.


(B.L.KHATRI)
MEMBER (A)

AHQ

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Jaipur, this the 20th November, 2008

ORIGINAL APPLICATION NO. 342/2008

CORAM:

HON'BLE MR. B.L. KHATRI, ADMINISTRATIVE MEMBER

Hari Prasad Sharma son of Shri Moti Lal Sharma by caste Sharma. Aged about 31 years, resident of 413, 10-8, Gopalpura By pass, Triveni Nagar. Presently working as Casual Labour Group 'D' in the office of the Chief Commissioner Income Tax, Assistant Commissioner, Income Tax, NCR Building, Jaipur.

.....APPLICANT

(By Advocate: Mr. P.N. Jatti)

VERSUS

1. Union of India through the Secretary to the Government of India, Ministry of Finance, Department of Revenue, New Delhi.
2. Chief Commissioner, Income Tax Central Revenue Building, Bhawan Dass Road, Statue Circle, Jaipur.
3. Commissioner, Income Tax Central (Headquarter), Revenue Building O/o the Chief Commissioner Income Tax, Revenue Building, Statue Circle, Jaipur.

.....RESPONDENTS

(By Advocate: Mr. Gaurav Jain)

ORDER (ORAL)

The applicant has filed this OA thereby praying for the following reliefs:-

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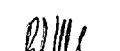
"(I) That by a suitable writ order or the direction, the respondents be directed to assign the work to the applicant of Group 'D' Casual Labour.

(ii) That the payment from the month of May to August, 2008 be made to the applicant as the work has not been assigned to the applicant arbitrarily.

(iii) Any other relief which the Hon'ble Bench deems fit."

2. When the attention of the learned counsel for the applicant was invited by the learned counsel for the respondents to the order dated 10.07.2008 passed by this Tribunal in OA No. 177/2008 regarding the fact that similar issue has already been decided by this Bench of the Tribunal through the above mentioned order, learned counsel for the applicant has withdrawn this OA as he intends to file an Execution Application/ Contempt Petition for the compliance with the order dated 23.03.2006 in OA No. 329/2005 passed by this Bench of the Tribunal in the case of the present applicant.

3. This OA is disposed of as having been withdrawn with no order as to costs.


(B.L. KHATRI)
MEMBER (A)

AHQ